

ORDER
WWW.LIVELAW.IN

**Re: Situation arising due to outbreak of
the novel Coronavirus (COVID-19)**

In view of sudden surge in Covid-19 cases in the States of Punjab, Haryana and Union Territory Chandigarh, Order No. DMC-SPO-2020/14198 dated 01.01.2022 issued by Haryana State Disaster Management Authority, Order No. 13180-HIII(5)-2022/14 dated 02.01.2022 issued by the office of Adviser to the Administrator, U.T. Chandigarh and with a view to ensure the safety of Hon'ble Judges, Learned Advocates, Staff and Litigants; on the recommendation of the Hon'ble Special Committee in consultation with Additional Solicitor General, Union of India, Advocates General for the State of Punjab & Haryana, Senior Standing Counsel & Public Prosecutor U.T. Chandigarh, President, Senior Advocates Bar Association, President & Secretary, High Court Bar Association, Chandigarh; Hon'ble the Chief Justice has been pleased to order that:

- (i) Hearing of cases in this Hon'ble High Court will be held through Virtual Mode/Video-Conferencing Mode only w.e.f. 05.01.2022.
- (ii) The present system of filing, listing and mentioning of cases will continue as such.
- (iii) The decision to list the freshly registered ordinary cases in the month of January passed vide Order No. 119/RG/Spl./Misc. dated 23.12.2021 will be kept in abeyance.

V Aggals
for Registrar General

From:

WWW.LIVELAW.IN

The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

To

1. All the District and Sessions Judges in the State of Punjab.
2. All the District and Sessions Judges in the State of Haryana.
3. The District and Sessions Judge, Union Territory, Chandigarh.

Sub: Working of Courts in the States of Punjab, Haryana and Union Territory, Chandigarh.

Sir/Madam,

In view of sudden surge in Covid-19 cases in the States of Punjab, Haryana and Union Territory Chandigarh, Order No. DMC-SPO-2020/14198 dated 01.01.2022 issued by Haryana State Disaster Management Authority and Order No. 13180-HIII(5)-2022/14 dated 02.01.2022 issued by the office of Adviser to the Administrator, U.T. Chandigarh; in supersession of all the earlier orders on the subject in context, Hon'ble the Chief Justice has been pleased to direct that District and Sessions Judges in the States of Punjab, Haryana and Union Territory, Chandigarh shall take appropriate measures at their own level regarding hearing of cases through Video-conference /Hybrid /Physical Mode in consultation with respective Hon'ble Administrative Judge, District Administration and District Bar Association subject to assessment of prevailing conditions of Covid-19 /restrictions imposed in this regard, in the respective Sessions Division as well as Guidelines/Health Advisories and other SOPs issued by the Government of India and respective States Government from time to time.


for Registrar General